ORDER

Subject: Notification of FSSAI's Authorised Officer for Kandla Port under Section 47(5) of FSS Act 2006 – reg.

The Food Safety and Standards Authority of India has been established under the provisions of Food Safety and Standards Act, 2006 as a statutory body for laying down science based standards for articles of food and to regulate manufacture, storage, distribution, sale and import of food so as to ensure availability of safe and wholesome food for human consumption. Under the Food Safety and Standards Act, the Food Authority has a mandate of ensuring safety of food items imported into the country.

2. In terms of provisions contained in Section 25 read with section 47(5) of FSS Act, 2006, Shri B.H. Waghela (Superintendent), Customs Kandla Commissionerate, is hereby notified as the Authorised Officer for the jurisdiction of Kandla Port for imported food clearance from the date of order till further orders. The address and contact details of Authorised Officer are given below:

<table>
<thead>
<tr>
<th>Shri B.H. Waghela</th>
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<td>Authorised Officer (Kandla Port)</td>
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Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
Regional Office- Western Region  
Near Balaji Temple  
Kandla- 370210  
Telefax- 02836-271467  
Tele Phone- 02836-271468/469  
Email-aokandla@fssai.gov.in

(Y.S. Malik)  
Chief Executive Officer